

Dated: 15/10/87:

Neither Mr. Nerlekar advocate nor Mr. Majumdar is present. No application is filed according to the order dated. 29/9/87. Mr. Atre (for Mr. Kanuga) for the applicant, Mr. S.S. Makhija, Under Secretary of the Railway Board, New Delhi present for the respondents. The matter is fixed for hearing on 5/1/1988.

B. C. Singh.

Dated: 15/10/87:

After the above order was passed by this Tribunal Mr. Atre (for Mr. Kanuga) for the applicant has today produced a written request by the applicant that the applicant may be allowed to withdraw the application. The written request is also signed by Shri Kanuga. By this time Mr. Nilkanth accompanied by his client appeared before the Tribunal. In view of this written request the application is disposed of as withdrawn. The respondents should be informed about this withdrawal. They should be specifically informed that they need not remain present before the Tribunal on 5/1/88 for hearing, as there is no question of hearing in view of the withdrawal.

B. C. Singh.

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15/10

REGISTERED A.D.

CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

No. CAT/BOM/JUDL/3 /O.A.No. 243/86 / 750- Dated: 20-10-1987.
7507

From:-

P.B. Pendharkar,
Registrar,
Central Administrative Tribunal,
New Bombay Bench, CGO Complex,
Near Konkan Bhavan,
New Bombay - 400 614.

To :-

Union of India, through
The Secretary,
Railway Board,
Rail Bhavan,
New Delhi.

The Chief Personnel Officer,
Headquarters Office,
Central Railway,
Bombay V.T.,
Bombay - 400 001.

Subject: Original/~~Transfer~~/Stamp application
No. 243/86.

Dr. P. Biswas.

... Applicant

V/s.

Union of India and another (C.Rly.)

... Respondent/s

Sir,

I am directed to forward the accompanying copy of
~~Judgment~~/Order dated 15.10.1987 issued by this Tribunal in
the above matter.

Despatched on 20-10-87

Yours faithfully,

~~Despatcher~~
Despatcher

Encl: One ~~Judgment~~/Order copy.

ngc/-

Registrar.

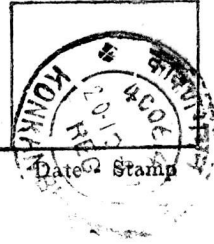
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13/11/87
LAW ASST.
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MBM

20-10-88

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भारतीय टपाल खाते
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तारखेचा-शिकका



Central Administrative Tribunal,

New Bombay Bench

G.G.O. Complex, New Bombay-400 614

Pin
पिन

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① A No 243/86/7520

RES No. 7.

आदि स्विकृति (सीद) / पोस्टावली / **ACKNOWLEDGEMENT**

एक रजिस्ट्री पत्र / पोस्टकार्ड / पैकेट / पैरल प्राप्त हुआ
बिना

एक गौदणीकृत पत्र / पोस्टकार्ड / पुडके / पैरल / मिळाले
बिना हतरकले के

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सेवा के बाब की तारीख

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Union India Airways
Secretary Rly Board
Rail Bhavan New Delhi

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

ORIGINAL APPLICATION NO.243 OF 1986.

Dr. P.Biswas,
Sr.Medical Supdt.(Selection Grade),
Memorial Hospital,
Central Railway, Byculla,
Bombay - 400 008.

... Applicant.

V/s.

- 1) Union of India, through
The Secretary,
Railway Board,
Rail Bhavan,
New Delhi.
- 2) The Chief Personnel Officer,
Headquarters Office,
Central Railway,
Bombay V.T.,
Bombay - 400 001.



... Respondents.

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil

TRIBUNAL'S ORDER:

Date: 15.10.1987.

Neither Mr. Nerlekar, advocate nor Mr. Manjupuria is present. No application is filed according to the order dated 29.09.87. Mr. Atre (for Mr. Kanuga) for the applicant, Mr. S.S.Makhija, Under Secretary to the Railway Board, New Delhi present for the Respondents. The matter is fixed for hearing on 05.01.1988.

After the above order was passed by this Tribunal Mr. Atre (for Mr. Kanuga) for the applicant has today produced a written request by the applicant that the applicant may be allowed to withdraw the application. The written request is also signed by Shri Kanuga. By this time Mr. Nilkanth accompanied by his client appeared before the Tribunal. In view of this written request the application is disposed of as withdrawn. The Respondents should be informed about this withdrawal. They should be specifically informed that they need not remain present before the Tribunal on 05.01.88 for hearing, as there is no question of hearing in view of the withdrawal.

'TRUE COPY'

Danadh
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH,
NEW BOMBAY 400 614